

**Government of India
Ministry of Finance
Department of Revenue**

**LOK SABHA
UNSTARRED QUESTION NO. 583
TO BE ANSWERED ON MONDAY, FEBRUARY 6, 2023
MAGHA 17, 1944 (SAKA)**

CESSES AND SURCHARGES

583. SHRI A. RAJA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has beefed up its revenue in the last few years by levying cesses and surcharges which are not shareable with the States thereby considerably reducing their share in gross tax revenues and if so, the details thereof;
- (b) whether various State Governments have demanded for cess on crude oil to be included in the divisible pool; and
- (c) if so, the details thereof and the response of the Government in this regard?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) to (c) : The details of collection of major Cess & surcharges are as under:-

(Rs. In crore)

Financial Year	Collection of major Cess and surcharges
2017-18	218553
2018-19	298229
2019-20	303646
2020-21	401605
2021-22	481217
2022-23 (RE)	510549

Cess and Surcharges are levied by the Central Government for the purposes of the Union under Article 271 of the constitution of India. The proceeds of such surcharge and cess go towards meeting certain specific needs such as financing of Centrally sponsored Schemes. The benefit of such expenditure also percolates to the States.

Article 270 of the Indian Constitution excludes the surcharge on taxes and duties referred to in Article 271 and any cess levied for specific purposes under any law made by parliament from the distribution between the Union and the States.
